

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:3917
ANSWERED ON:20.12.2005
LICENSES FOR IMPORT OF SPORTS MATERIAL
Jindal Shri Naveen

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the norms laid down to import arms, ammunition and equipment for sports events;
- (b) the time taken to get license for such imports;
- (c) whether any complaint has been received by the Government regarding inordinate delay in issuing the license; and
- (d) if so, the steps being taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN)

(a) Import of arms is permitted against a license to renowned Shooters / Rifle Clubs for their own use on the recommendation of the Department of Youth Affairs and Sports. However, import of 0.177 bore Air Guns and Air Pistols is free for shooters registered with Rifle Clubs or District / State / National Rifles Association.

(b)to(d) An Inter-Ministerial Committee called the Exim Facilitation Committee in the Directorate General of Foreign Trade (DGFT) considers application for grant of Import License for Arms and Ammunition. These applications are processed immediately and necessary instructions are issued to the Regional Licensing Authority. The Handbook of Procedures, 2004-09, lays down a time limit for disposal of such applications within 10 working days. No complaints have been received regarding inordinate delay in issuing the license.